

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 793 of 2010

(Arising out of Order-in-Original No. 01/2010 dated
08/01/2010 passed by Commissioner of Central Excise and
Service Tax, BELGAUM.)

M/s. JSW Steel Ltd

Factory At P.O. vidyanagar, Tornagallu
Bellary-583123
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Belgaum**

NO. 71, CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

Appearance:

**Mr. M. S. Nagaraj, Advocate
Reena Khair**

R-163, IInd Floor,
Greater Kailash-I,
New Delhi, - 110048
Delhi

For the Appellant

**Mr. K. B. Nanaiah,
Asst. Commissioner (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20004 / 2021

Date of Hearing: 18/01/2021

Date of Decision: 18/01/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the
Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been

accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **18/01/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

rv...